



Tele No. 01662-250890

Regional Office

Haryana State Pollution Control Board,

Regional Office: Bays No. B-7, 8, Urban Estate-II, Hisar -125005

Email-hspcbrohr@gmail.com



No. HSPCB/HR/2020/ 1624

Dated: 18-09-2020

To

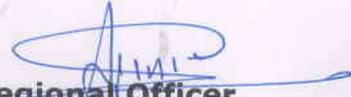
The Registrar General,
National Green Tribunal,
New Delhi,

Sub: Action taken report on behalf of HSPCB in the matter of Sukhwanti Vs State of Haryana & Ors. Original Application No. 887/2019 in compliance of order dated 21.01.2020.

In this connection, please find enclosed herewith the action taken report on behalf of HSPCB in compliance of order dated 21.01.2020 in case of Sukhwanti Vs State of Haryana & Ors. Original Application No. 887/2019 in compliance of order dated 21.01.2020. The action taken report is being filed through Sh. Aparnesh Kumar, Sc-'B', Hisar Region as the Regional Officer, Hisar Sh. Rakesh Bhonsle has been diagnosed COVID-19 +ve and has been quarantined at his home.

Submitted for your kind information and necessary action please.

DA/- As above


Regional Officer
Hisar Region

Endst. No. HSPCB/HR/2020/

Dated:

A copy of above is forwarded to the Legal Cell, Haryana State Pollution Control Board, Panchkula for information and further necessary action please.

**Regional Officer
Hisar Region**

Endst. No. HSPCB/HR/2020/

Dated:

Kind Attn. Sh. Balraj Ahlawat, SEE-II (HQ)

A copy of above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for kind information and further necessary action please.

**Regional Officer
Hisar Region**

**Action taken report in the matter of Sukhwanti Vs State of Haryana &
Ors. Original Application No. 887/2019 in compliance of order dated
21.01.2020**

Sr. No.	Particulars	Annexures	Page No.
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**"Action Taken Report in the matter of Sukhwanti Vs State of Haryana & Ors.
Original Application No. 887/2019 in compliance of order dated 21.01.2020"**

1.0 Background:

A. The Hon'ble National Green Tribunal vide its order dated 18/09/2019 has directed as follows:

"We find it necessary to require a factual and action taken report from a Committee comprising representatives of Central Pollution Control Board (CPCB), State Pollution Control Board (SPCB) and the SDM, Barwala within one month by e-mail at judicial-ngt@gov.in. The SPCB will be the nodal agency for coordination and compliance."

B. In compliance to Hon'ble NGT directions, team comprising following officials of Haryana State Pollution Control Board (HSPCB), District Administration HISAR and Central Pollution Control Board conducted inspection of Sewage Treatment Plant at Barwala, Haryana.

1. Smt. Shalini Chetal, SDM Barwala, Govt. of Haryana.
2. Sh. R K Bhonsle, Regional Officer, Hisar, HSPCB
3. Sh. Aparnesh Kumar, Scientist 'B', Hisar, HSPCB.
4. Sh. Danish Meena, Scientist 'B', Central Pollution Control Board.

C. Based on the inspections made, following findings were made:

1. PHED to improve operation and maintenance of STP and make arrangement for laying suitable drainage network for disposal of treated effluent.
2. PHED should stop discharging treated sewage into nearby fields at the earliest and give suitable compensation to the complainant for the economic loss due to flooding of agriculture field.
3. Environmental compensation to be levied by HSPCB on PHED for period of non-compliance of Barwala STP as per approved guidelines.
4. As per new Tariff Policy of Govt. of India on 28.01.2016 wherein it is mandated that the thermal power plant(s) including the existing plants located within 50 km radius of sewage treatment plant of Municipality / local bodies / similar organisation shall, in the order to their closeness to sewage treatment plant, mandatorily use treated sewage water produced by these bodies and the associated cost on this account be allowed as pass through in the tariff. Rajiv Gandhi Thermal Power Station is located nearby from STP (6-7 km). Rajiv Gandhi Thermal Power Station, Hisar may be directed to mandatorily use treated sewage water from STP as per CPHEEO guidelines on recycle and reuse of treated sewage.

D. On the basis of recommendation made by the committee on 27.11.2019 the Hon'ble National Green Tribunal vide its order dated 21.01.2020 has directed to take further action in terms of above recommendations and to file compliance report.

2. **Compliance to Hon'ble NGT order dated 21.01.2020 –**

A. That PHED was asked to improve the operation & maintenance of STP and make arrangement for lying suitable drainage network for disposal of treated effluent. The PHED was further asked to submit the Action Plan and Compliance Report.

After great persuasion by the Board, the Board received the Action Plan vide letter No. 10670 dated 15.09.2020. The submissions of the PHED are reproduced below:

(i) The project was approved during the year 2011. The STP was based on MBBR Technology to achieve the following desirable level of parameters.

pH	6.5 – 8.5
6TSS	>100 mg/l
BOD	>30 mg/l
COD	>250 mg/l
Oil+ grease	>10 mg/l

- (ii) The work was allotted to M/s Bansal Construction Company R/o 1545/A, Sector 31-32, Gurgaron vide Executive Engineer, Public Health Engineering Division No. 2, Hisar memo no. 16016 dated 06.12.2011.
- (iii) The work was completed and the plant was commissioned on 28.02.2015 and put on trial for three month w.e.f. 01.03.2015 to 31.05.2015.
- (iv) The defect liability period for the plant started w.e.f. 31.05.2015 valid for one year i.e. upto 31.05.2016. The date of start of Operation & Maintenance for 5 years after the completion of defect liability period.
- (v) M/s Bansal Construction Company R/o 1545/A, Sector 31-32, Gurgaron was liable to maintenance and operation of 6 MLD STP, Dhani Garan, Barwala and plant was regularly maintained by the agency till 31.12.2018 (copy of result of samples are enclosed herewith).
- (vi) M/s Bansal Construction Company R/o 1545/A, Sector 31-32, Gurgaron left the work of Operation & Maintenance of this Sewerage Treatment Plant 31.12.2018. In violation of the term and condition of the agreement and Department has carried out the O&M himself.
- (vii) The Department proceeded with the action as per the penalty clauses of the agreement and the same was imposed to agency vide Executive

Engineer, Public Health Engineering Division No. 2, Hisar memo no. 4824 dated 15.03.2019 but agency was failed to submit any reply in response of notice issued by this office.

- (viii) Agreement Clause-14C was imposed vide Executive Engineer, Public Health Engineering Division No. 2, Hisar 21.02.2019 vide letter no. 3313 dated 21.02.2019. Getting no response clause 3C was imposed 15.03.2019 vide letter no. 4824 dated 15.03.2019.
- (ix) The quarterly inspection of 6 MLD STP, Dhani Garan Road, Barwala and samples were collected by State Pollution Control Board Haryana on dated 17.03.2019, 27.05.2019 & 17.09.2019 and were found all parameter within permissible limits (copy enclosed).
- (x) It is pertinent to mention that nearby Agriculture land owner filed a complaint in Hon'ble NGT regarding discharge of Effluent from of 6 MLD STP, Dhani Garan Road, Barwala. Hon'ble NGT has constituted the team of SDM Barwala, CPCB & HSPCB to submit the factual report. The STP was inspected by the team on dated 14.10.2019 and the samples were collected. In which parameters found exceeding the permissible limit due to the unwanted Trade Effluent coming from nearby industrial unit or may be from the nearby Hospital, due to deposition of excess silt in the main trunk sewer which deposits in the Main Pumping Station which enter in the MBBR units.

3. Action Plan

Public Health Engineering Department is committed to achieve the desirable level of parameters of 6 MLD STP, Dhani Garan Road, Barwala for which the de-silting in 2 No. of MBBR unit is being carried out, blowers has been repaired and also Remedial measures for improvement in the Operation & Maintenance Sewerage Treatment Plant has started and it is assured that the desirable results of the treated effluent may be achieved as per the norms upto 15 October, 2020.

(a). Short Term Action Plan for Disposal of Treated Effluent

The efforts for making arrangement for disposal of treated effluent by pursuing the case with Irrigation Department for Irrigation purpose and also arrange the nearby land of Municipal Committee, Barwala for making lagoon/ponding system for disposal of treated effluent of 6 MLD STP, Dhani Garan Road, Barwala from which farmers are ready to lift this treated effluent for Irrigation purpose.

(b). In present scenario no treated effluent is being accumulated on the land of complainant (photographs attached).

Long Term Action Plan for Disposal of Treated Effluent

The existing plant which based on MBBR technology of BOD > 30 mg/l which will be upgraded to > 10 mg/l by commissioning and conversion of this STP by treasury Treatment Plant (TTP) for which all ready an estimate has been approved for which tendering process is in progress and which will take 24 months. Once the Plant will upgrade the disposal of Treated Effluent will be started through Rajiv Gandhi Thermal Power Plant, Khedar which is 6.0 K.M. far from 6 MLD STP Dhani Garan Road, Barwala as per CPHEEO guideline on recycle and re-used on treated sewerage effluent. ”

Copy of letter dated 15.09.2020 is enclosed herewith as **Annexure-R/1**.

B. Action taken by the Board:

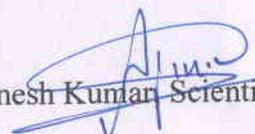
1. Sanction for prosecution against the person responsible has been received vide letter No. 4940 dated 16.06.2020. The complaint under section 24, Punishable under section 43 & 48 of Water (Prevention & Control of Pollution), Act 1974 has been prepared and got vetted vide letter No. 5203 dated 09.09.2020 from the Legal Cell (HQ), HSPCB, Panchkula and case will be filed in the Special Environment Court, Kurukshetra against the responsible officers of PHED as soon as the court resumes its working.
2. The Interim Environmental Compensation has been levied against the 06 MLD STP PHED, Dhani Garan, Barwala of Rs. 3,24,99,600/- vide Head Office order dated 779-83 dated 13.07.2020 on account of the damage caused by the unit by discharging the environment pollutant in excess of the standard prescribed under EP Rules, 1986.

C. Recommendations:

The Public Health Engineering Department through its concerned division must execute the short term and long term measures expeditiously. The District Administration and Irrigation Department may provide requisite assistance for execution of short term measures.

Date: 18.09.2020

Place: Hisar


Aparnesh Kumar Scientist 'B'

OFFICE OF THE EXECUTIVE ENGINEER PUBLIC HEALTH ENGINEERING
DIVISION NO. 1 HISAR

To

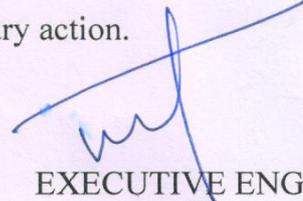
The Regional Officers,
Haryana State Pollution Control Board,
Hisar.

Memo No. 10670 dated 15-09-2020

Sub.: Hon'ble National Green Tribunal Order dated 18th September, 2020 &
21st January, 2020 in the matter of Sukhwanti V/s State of Haryana &
Ors. (Original Application No. 887/2019).

Please find enclosed herewith the Action Taken Report in view of this
sited matter for favour information and further necessary action.

DA/Action Taken Report



EXECUTIVE ENGINEER

Brief Note for : 6 MLD STP of PHED Dhani Garan, Barwala, Providing extension of sewerage scheme Barwala Town Distt. Hisar, "Design, construction erection, testing & commissioning of 6 MLD Sewage Treatment plant based on moving bed Biological Reactor Technology complete in all respect including construction of sullage carrier, approach roads & all electrical, mechanical, pipe and instrument work at Sewage Treatment plant at Barwala Distt. Hisar.

(based on MBBR Technology)

- ❖ The project was approved during the year 2011. The STP was based on MBBR Technology to achieve the following desirable level of parameters.

pH	6.5 – 8.5
6TSS	>100 mg/l
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- ❖ The work was allotted to M/s Bansal Construction Company R/o 1545/A, Sector 31-32, Gurgaron (copy enclosed) vide Executive Engineer, Public Health Engineering Division No. 2, Hisar memo no. 16016 dated 06.12.2011.
- ❖ The work was completed and the plant was commissioned on 28.02.2015 and put on trail for three month w.e.f. 01.03.2015 to 31.05.2015.
- ❖ The defect liability period for the plant started w.e.f. 31.05.2015 valid for one year i.e. upto 31.05.2016. The date of start of Operation & Maintenance for 5 years after the completion of defect liability period.
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- ❖ M/s Bansal Construction Company R/o 1545/A, Sector 31-32, Gurgaron left the work of Operation & Maintenance of this Sewerage Treatment Plant 31.12.2018. In violation of the term and condition of the agreement and Department has carried out the O&M him self.
- ❖ The Department proceeded with the action as per the penalty clauses of the agreement and the same was imposed to agency vide Executive Engineer, Public Health Engineering Division No. 2, Hisar memo no. 4824 dated 15.03.2019 but agency was failed to submit any reply in response of notice issued by this office.

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- ❖ It is pertinent to mention that nearby Agriculture land owner filed a complaint in Hon'ble NGT regarding discharge of Effluent from of 6 MLD STP, Dhani Garan Road, Barwala. Hon'ble NGT has constituted the team of SDM Barwala, CPCB & HSPCB to submit the factual report. The STP was inspected by the team on dated 14.10.2019 and the samples were collected. In which parameters found exceeding the permissible limit due to the unwanted Trade Effluent coming from nearby industrial unit or may be from the nearby Hospital, due to deposition of excess silt in the main trunk sewer which deposits in the Main Pumping Station which enter in the MBBR units.

Action Plan

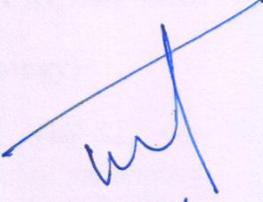
- ❖ Public Health Engineering Department is committed to achieve the desirable level of parameters of 6 MLD STP, Dhani Garan Road, Barwala for which the de-silting in 2 No. of MBBR unit is being carried out, blowers has been repaired and also Remedial measures for improvement in the Operation & Maintenance Sewerage Treatment Plant has started and it is assured that the desirable results of the treated effluent may be achieved as per the norms upto 15 October, 2020.

Short Term Action Plan for Disposal of Treated Effluent

- ❖ The efforts for making arrangement for disposal of treated effluent by pursuing the case with Irrigation Department for Irrigation purpose and also arrange the nearby land of M.C, Barwala for making lagoon/ponding system for disposal of treated effluent of 6 MLD STP, Dhani Garan Road, Barwala from which farmers are ready to lift this treated effluent for Irrigation purpose.
- ❖ In present scenario no treated effluent is being accumulated on the land of complainant (photographs attached).

Long Term Action Plan for Disposal of Treated Effluent

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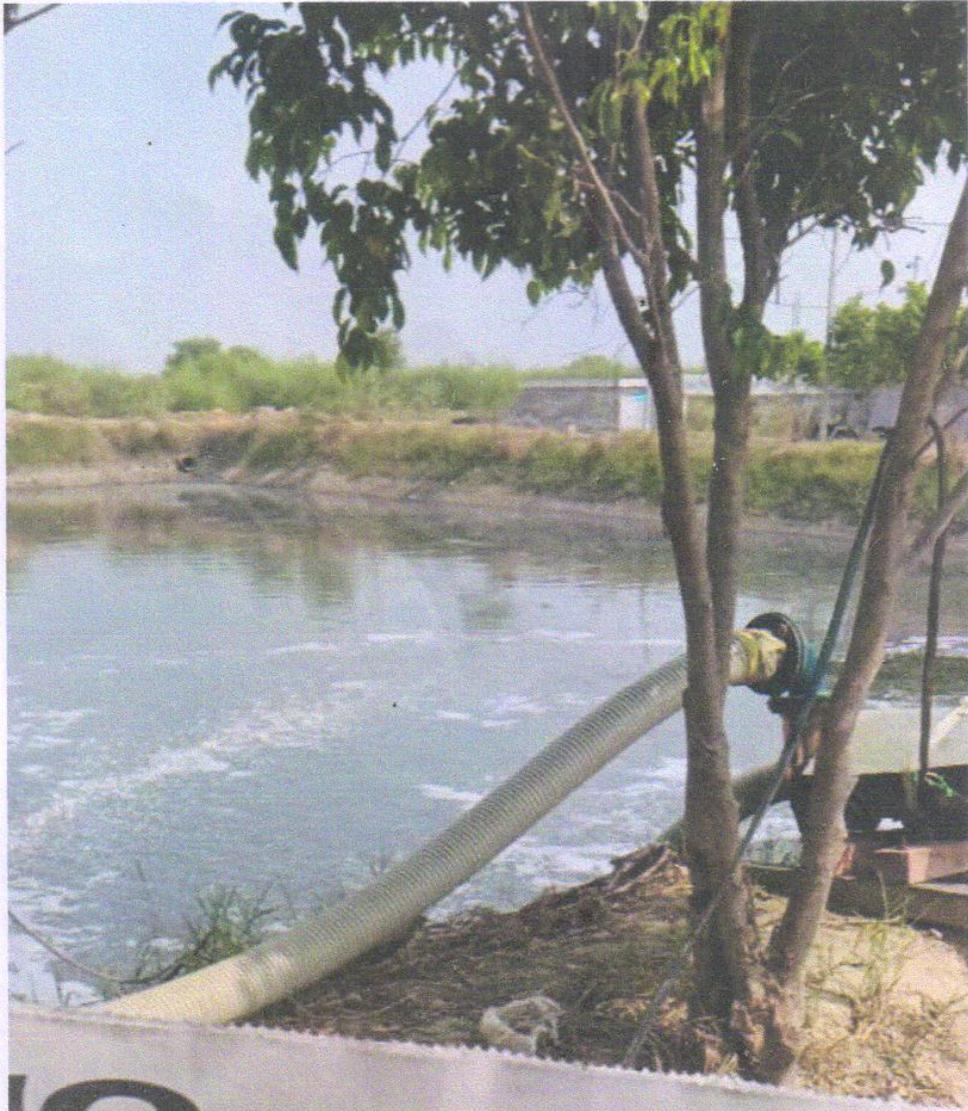

EX-EN
PHED-01
HISAR



दैनिक भास्कर

राज्य में भूनी सरकार अंतराकाल प्रान के जकाय में कल-ऐसा कोई डेटा नहीं
कद सरकार नहीं जानती लॉकडाउन में
लौटते कितने मजदूरों की मौत हुई

फिल्म
और



Lagoon/ pond constructed by PHED for the disposal of treated effluent.



दैनिक भास्कर

दैनिक

दैनिक भास्कर प्रतिष्ठान, इंदौर, मध्य प्रदेश

मृती सरकार अतारकित प्र... सरकार में का-सेस कोई डेटा नहीं
सरकार नहीं अती लॉकडाउन में
लौटते कितने मृतियों की मौत हुई

24... 10... 8...
अतारकित प्र...
सरकार ने...
मृतियों की मौत हुई



LABORATORY OF
THE HARYANA STATE
POLLUTION
CONTROL BOARD
Bays-7-8, UE-II
HISAR - 125 005

Issued to,

M/s STP, 06 MLD,
Dhani Garan Road, Barwala,
Hisar.

Nature of Sampling:- Mon.
Report No. 286
Dated:- 16.03.2018

Description of Sample:- Received on 08.03.2018, a sample of Liquid domestic Effluent, collected by Sh. Vikash Kumar, JEE of the board collected from Outlet of STP on 07.03.2018. The Sample has been analyzed from 08.03.2018 to 16.03.2018.

ANALYSIS REPORT

	Result	Permissible Limit
1. Appearance	Light Greyish	--
2. Odour	Mild	--
3. pH Value	7.9	5.5-9.0
4. Suspended Solids, mg/l	12.0	100.0
5. BOD, mg/l	10.0	30.0
6. Chemical oxygen demand, mg/l	32.0	250.0
7. Oil & Grease, mg/l	ND	10.0

Sample collected/ not collected by us
Sample Consumed in Testing

SCIENTIST-B

LABORATORY IN-CHARGE



LABORATORY OF
THE HARYANA STATE
POLLUTION
CONTROL BOARD
Bays-7-8, UE-II
HISAR - 125 005

Issued to,

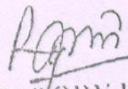
M/s STP. 06 MLD
Dhani Garan, Barwala,
Hisar.

Nature of Sampling:- Mon.
Report No. 76
Dated:- 29.06.2018

Description of Sample:- Received on 20.06.2018, a sample of Liquid domestic Effluent collected by Sh. Vikash Kumar, JEE of the board collected from Outlet of STP on 20.06.2018. The Sample has been analyzed from 20.06.2018 to 29.6.2018.

ANALYSIS REPORT

	Result	Permissible Limit
1. Appearance	Slightly Hazy	--
2. Odour	Odourless	--
3. pH Value	7.7	5.5-9.0
4. Suspended Solids, mg/l	22.0	100.0
5. BOD, mg/l	12.0	30.0
6. Chemical oxygen demand, mg/l	40.0	250.0
7. Oil & Grease, mg/l	ND	10.0
Sample collected/ not collected by us		
Sample Consumed in Testing		


LABORATORY IN-CHARGE



LABORATORY OF
THE HARYANA STATE
POLLUTION
CONTROL BOARD
Bays-7-8, UE-II
HISAR - 125 005

Issued to.

M/s PHED STP. 6 MLD.
Barwala,
Hisar.

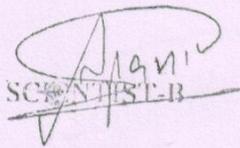
Nature of Sampling:- Mon.
Report No. 178
Dated:- 03.10.2018

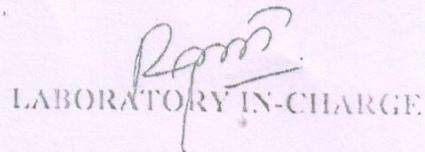
Description of Sample:- Received on 22.09.2018, a sample of Liquid domestic Effluent collected by Sh.Vikash Kumar, JEE of the board collected from Outlet of STP on 21.09.2018. The Sample has been analyzed from 22.09.2018 to 03.10.2018.

ANALYSIS REPORT

	Result	Permissible Limit
1. Appearance	: Colourless	--
2. Odour	: Odourless	--
3. pH Value	: 7.2	5.5 9.0
4. Suspended Solids, mg/l	: 10.0	100.0
5. BOD, mg/l	: 8.0	30.0
6. Chemical oxygen demand, mg/l:	24.0	250.0
7. Oil & Grease, mg/l	: ND	10.0

Sample collected/ not collected by us
Sample Consumed in Testing


SCIENTIST-B


LABORATORY IN-CHARGE



PREVENT
POLLUTION

LABORATORY OF
THE HARYANA STATE
POLLUTION
CONTROL BOARD
Bays-7-8, UE-II
HISAR - 125 005

Issued to,

M/s PHED STP. 06 MLD
Barwala,
Hisar.

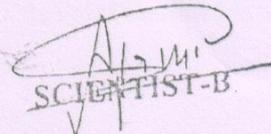
Nature of Sampling.- Mon.
Report No. 392
Dated:- 31.12.2018

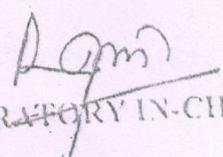
Description of Sample:- Received on 22.12.2018 a sample of Liquid Domestic Effluent collected by Sh. Vikash Kumar, JEE of the board collected from Outlet of STP on 21.12.2018. The Sample has been analyzed from 22.12.2018 to 31.12.2018.

ANALYSIS REPORT

	Result	Permissible Limit
1. Appearance	Greyish	--
2. Odour	Mild	--
3. pH Value	7.9	5.5 - 9.0
4. Suspended Solids, mg/l	18.0	100.0
5. BOD, mg/l	12.0	30.0
6. Chemical oxygen demand, mg/l:	48.0	250.0
7. Oil & Grease, mg/l	ND	10.0

Sample collected/ not collected by us
Sample Consumed in Testing


SCIENTIST-B


LABORATORY IN-CHARGE



LABORATORY OF
THE HARYANA STATE
POLLUTION
CONTROL BOARD
Bays-7-8, UE-II
HISAR - 125 005

Issued to,

M/s PHED STP, 06 MLD
Dhani Garan Road,
Barwala.

Nature of Sampling:-Mon.
Report No. 532
Dated: - 22.03.2019

Description of Sample: - Received on 17.03.2019 a sample of Liquid Domestic Effluent, collected by Sh. Aparnesh Kumar, (SC-B) of the board collected from Outlet of STP on 16.03.2019. The Sample has been analyzed from 17.03.2019 to-22.03.2019.

ANALYSIS REPORT

	Result	Permissible Limit
1. Appearance	: Almost Colourless	----
2. Odour	: Mild	----
3. pH Value	: 8.5	5.5 - 9.0
4. Suspended Solids, mg/l	: 22.0	100.0
5. BOD, mg/l	: 16.0	30.0
6. Chemical oxygen demand, mg/l:	56.0	250.0
7. Oil & Grease, mg/l	: 4.0	10.0
8. Ammonical Nitrogen, mg/l	: ND	50.0

Sample collected/ not collected by us
Sample Consumed in Testing

LABORATORY IN CHARGE



**PREVENT
POLLUTION**

Form J
(See Rule 36)

Report No- 90-91

Dated: - 03.06.2019

I hereby, certify that I Ramniwas Sharma, Board Analyst duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974) received on the 27th Day of May 2019. From Sh. Rakesh Bhonsle, RO (HSPCB) a sample of Liquid Domestic Effluent M/S 6 MLD STP PHED of Barwala Town at Vill-Dhani Garan, Distt. Hisar.. Collected on 27.05.19 from Inlet & Outlet of STP for analysis. The sample was in a condition fit for analysis reported below--

I have certify that I have analyzed the above mentioned sample from 27.05.2019 to 03.06.2019 and declare the result of analysis to be as follows:

Sr. No.	Parameters	Result Inlet-90	Result Outlet- 91	Permissible Limit	Test Method
1.	Sample Collected from	Inlet of STP	Outlet of STP	----	
2.	Sample Quantity	1 Ltr	1 Ltr	----	
3.	Appearance	Brownish	Light Brownish	----	
4.	Odour	Bad	Mild	----	
5.	pH	8.6	8.8	5.0- 9.0	APHA,4500-H-B
6.	Suspended Solids, mg/l	580.0	26.0	100.0	APHA,2540-D
7.	BOD, mg/l	190.0	14.0	30.0	APHA,3500-B
8.	COD, mg/l	320.0	72.0	250.0	APHA,3500-B
9.	Oil & Grease, mg/l	18.0	2.0	10.0	APHA,5220-B
10.	Total Coliform, MPN/100 ml	520000.0	240000.0		
11.	Fecal Coliform, MPN/100ml	32600.0	14600.0		

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this, 03rd June 2019.
Laboratory of the
Haryana State Pollution Control Board,
Bays No. B-7-8, Urban Estate-II, Hisar
Hisar Laboratory, Hisar

Ramniwas Sharma
Board Analyst

To
The Member-Secretary,
Haryana State Pollution Control Board,
Panchkula.

CC Regional Office, Hisar.



**PREVENT
POLLUTION**

Form J
(See Rule 36)

Report No- 307-308
Dated: - 20.09.2019

I hereby, certify that I Ramniwas Sharma Board Analyst duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974) received on the 17th Day of September 2019. From Sh. Rakesh Kumar Bhonsle, (R.O) a sample of Liquid Domestic Effluent at M/S 6 MLD PHED, STP Barwala at Vill-Dhani-Garan Road, Distt. Hisar. Collected on 16.09.19 from Inlet & Outlet of STP for analysis. The sample was in a condition fit for analysis reported below—

I have certify that I have analyzed the above mentioned sample from 17.09.2019 to 20.09.2019 and declare the result of analysis to be as follows:

Sr. No.	Parameters	Result Inlet- 307	Result Outlet- 308	Permissible Limit	Test Method
1.	Sample Collected From	Inlet of STP	Outlet of STP	---	
2.	Sample Quantity	1 ltr	1 ltr	---	
3.	Appearance	Dark Gray	Slight Grayish	---	
4.	Odour	Bad	Mild	---	
5.	pH	8.3	8.2	5.0-9.0	APHA,4500-H+B
6.	Suspended Solids, mg/l	290.0	60.0	100.0	APHA,2540-D
7.	COD, mg/l	368.0	120.0	250.0	APHA,3500-B
8.	BOD, mg/l	150.0	26.0	30.0	APHA,3500-B
9.	Oil & Grease, mg/l	14.0	4.0	10.0	APHA,5220-B
10.	Total Coliform, MPN/100ml	510000.0	360000.0	---	
11.	Fecal Coliform, MPN/100ml	42000.0	21000.0	---	
12.	Conductivity, us/cm	6710.0	6200.0	---	

The Conditions of the seals, listening and container on receipt was as follows:
Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this, 20th September 2019.
Laboratory of the
Haryana State Pollution Control Board,
Bays No. B-7-8, Urban Estate-II, Hisar
Hisar Laboratory, Hisar

Ramniwas
Board Analyst

To
The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

CC Regional Office, Hisar.

This test report relate only to the particular sample submitted for testing

98862-42300

STP

Tele No. 01662-250890

Regional Office

Haryana State Pollution Control Board,
Regional Office: Bays No. B-7, 8, Urban Estate-II, Hisar -125005
Email-hspcbrohr@gmail.com



No. HSPCB/HR/2019/

Dated:

The Executive Engineer,
PHED, Hisar
For 6 MLD STP PHED,
Dhani Garan, Barwala, Hisar.

Kind Attn. Sh. S. K. Tyagi, Executive Engineer, PHED

Subject: Show Cause Notice for prosecution under Section 48 of Water (Prevention & Control of Pollution) Act, 1974 and levy of Environment Compensation.
Ref: As per Analysis Report No. 1576 dated 31.10.2019.

Whereas the STP was inspected on dated 14.10.2019 in compliance of NGT order dated 18.09.2019 in the matter of OA No. 887/2019 titled as Sukhwanti State of Haryana & Ors. by the team comprising of (i) Sh. R. K. Bhonsle, Regional Officer, HSPCB, Hisar Region (ii) Sh. Danish Meena, Sci-B, CPCB (iii) Sh. Aparnesh Kumar, Sci-B, HSPCB, Hisar. The samples of effluent from inlet of STP, MBBR unit and from final outlet of STP were collected by the team. As per report released by the Board Analyst, HSPCB, Panchkula vide A/R No. 1576, dt. 31.10.2019 of outlet of STP (copy of A/R is enclosed) the parameters found exceeding the permissible limit. Results in respect of parameters are given below:

No.	Parameters	Results	Permissible Limit
	BOD	60	30.0

Whereas waste water from the STP was found accumulated on the agriculture of the complainant adjacent to the STP.

Whereas you are grossly violating the provisions of Water (Prevention & Control of Pollution) Act, 1974.

Keeping in view of the above said violation, you are hereby directed to Show Cause within 15 days as to why legal action may not be initiated against you under section 48 of Water (Prevention & Control of Pollution) Act, 1974.

In case you fail to comply with the deficiencies mentioned above within the stipulated period, it will be presumed that you have nothing to say in this regard and accept the findings as mentioned above, which will warrant action against your unit under Section 48 of Water (Prevention & Control of Pollution) Act, 1974 without giving any further notice.

You are also liable to pay Environment Compensation as per office order issued by Planning Branch, HSPCB dated 29.04.2019.

No. HSPCB/HR/2019/

Dated:

Copy of above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for kind information and necessary action please.

Regional Officer
Hisar Region

Regional Officer
Hisar Region